

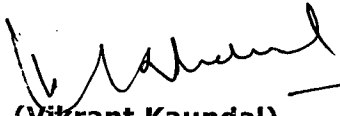
**RETURN OF ASSETS AND LIABILITIES AS ON 31/12/2012**

- 1) Name of the Government Servant : VIKRANT KAUNDAL
- 2) Service to which he/she belong : Government Servant.
- 3) Total length of service as on date : 04 years 07 month.
- (i) In NON GAZETTED Rank : N/A  
(ii) In GAZETTED rank : Gazetted.
- 4) Present post and place of posting : Civil Judge (Jr. Divn.)-cum-  
JMJC, Barsar, Distt.-Hamirpur,  
Himachal Pradesh.
- 5) Total annual income from all sources during the Calendar year immediately preceding the 1<sup>st</sup> Day of January, 2013 : Rs. 7,80,913/- preceding 1<sup>st</sup> day of January, 2013.

**DECLARATION:-**

I, hereby, declare that the particulars Form I to V are complete, true and correct as on 31/03/2013, to the best of my knowledge and belief, in respect of information due to be furnished by me under the provision of Sub Rule (i) of Rule 18 of the Central Civil Services (Conduct) Rule, 1964.

Date :-18/09/2013

  
(Vikrant Kaundal)  
Civil Judge (Jr. Divsn.)-cum-JMIC  
Barsar, Distt.-Hamirpur, H.P.

**Notes:**


1. This return shall contain particulars of all assets and liabilities of the Govt. Servant either in his own name or in the name of any other person.
2. If a government servant is a member of Hindu undivided family with Coparcener rights in the properties of the family either as a "Karta" or as a member, he should indicate in the return in item no. 1 the value of such Share in such property and where it is not possible to indicate the exact value of such share its appropriate value suitable explanatory notes may be added wherever necessary.

**FORM No.-I****STATEMENT OF THE IMMOVABLE PROPERTY AS ON 31/12/2012**

(i.e. LANDS, HOUSE, SHOPS AND OTHER BUILDING, ETC.)

1.	Description of property	----NIL----
2.	Precise location (Name of District, Division, Tehsil in which the property is situated and also its distinctive number, etc.	N.A.
3.	Area of land (in case of land and building)	N.A.
4.	Nature of land (in case of landed property)	N.A.
5.	Extent of interest	N.A.
6.	If not own name state in whose name held & his/ her relationship. If any, with the Govt. servant.	N.A.
7.	Date of acquisition.	N.A.
8.	How acquired (Whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person (s) from whom acquired (address and Connection of Govt. Servant, if any, with the person/persons concerned. (see note 1 below)	N.A.
9.	Value of property (see Note 2 below )	N.A.
10.	Particulars of sanctions of prescribed authority, if any.	N.A.
11.	Total annual income from the property.	N.A.

Date :- 18/09/2013

  
(Vikrant Kaundal)  
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**Note :-**


1. For purpose of Column 9 of the term (lease would on a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however the lease of immovable property is obtained from person having official dealing with the Government servant, such a lease should be shown in this in respect of the term of the lease whether it is short term or long term and periodically of the payment of the rent.
2. In column No. 10 should be shown (a) where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition (b) where it has been acquired by lease the total annual rent thereof also.

**FORM No.-II****Statement of liquid assets on 31/12/2012**

- 1) Cash and bank Balance exceeding three months emoluments.
- 2) Deposits, loans advances and investments  
(Such as shares securities and debentures, etc.)

1.	Description	STATE BANK OF INDIA Saving Account No. 20013012399.
2	Name and address of Company, Bank, etc.	State Bank of India, Branch at <i>Shahtalai</i> , District Bilaspur, H.P. (in own name)
3.	Amount	₹ 87,164/- as on 31/12/2012.
4	If not in own name, address of persons in whose name held and his/her relationship with the Government Servant.	Own name.
5	Annual income derived.	Simple Interest: ₹ 2,154/-
6	Remarks.	-----

Date :-18/09/2013

  
(Vikrant Kaundal)  
Civil Judge (Jr. Divsn.)-cum-JMIC  
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Note :-

1. In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.
2. The term "emoluments" means the pay and allowances received by the Government Servant

**FORM No.-III****STATEMENT OF MOVABLE PROPERTY AS ON 31/12/2012**

<b>1</b>	<b>Description of item</b>	-Refrigerator -Washing Machine -Aqua Guard -LCD TV -Wooden Furniture -Motor Car
<b>2</b>	<b>Price of value at the time of acquisition and /or the total payment made up to the date of return, as the case may be, in the case of articles purchased on hire a purchase of installment basis.</b>	Refrigerator (Rs. 7,000/-) Washing Machine (Rs. 8,000/-) Aqua Guard (Rs. 8,000/-) LCD TV (Rs. 24,000/-) Wooden Furniture (Rs. 80,000/-) Motor Car (Swift Dzire) (Rs. 5,50,000/-)
<b>3</b>	<b>If not in own name, name and address of the persons in whose name and his/her relation with the Government employee.</b>	Own name.
<b>4</b>	<b>How acquired with approximate date of acquisition.</b>	Motor Car (Swift Dzire, VXi) has been gifted by my father and the remaining articles mentioned above have been purchased by me by my own savings. Prior to 31/12/2012.
<b>5</b>	<b>Remarks</b>	-----

Date :-18/09/2013

  
 (Vikrant Kaundal)  
 Civil Judge (Jr. Divsn.)-cum-JMIC  
 Barsar, Distt.-Hamirpur, H.P.


Note :-

1. In this form/information may be given regarding items like:-
  - a). Jewelry owned by him {total value}
  - b). Silver and other precious metals and precious stones owned by him not forming part of jewelry {total value}
  - c). (i) Motor Cars (ii) Scooters/Motor Cycle (iii) Refrigerators/Air Conditioners (iv) Radio/Radiograms/Television Sets and any other articles, the value of which individually exceeds Rs. 1,000/-.
  - d). Value of items of movable property individually worth less than Rs. 1,000/- other than articles of daily use such as clothes, books, utensils, crockery, etc. added together such as lump sum.
2. In Column 5 may be indicated whether the property was acquired by purchase, inheritance, gift of or otherwise.
3. In Column particulars regarding sanctions obtained on report made in respect of various transactions may be given.

**FORM No.-IV****STATEMENT OF MOVABLE PROPERTY AS ON 31/12/2012**

Sr. No	Insurance Policy No. & Date of Policy	Name and insurance company	Sum insured/ Date of maturity	Amount of Annual premium	Type of provident funds/ GPF/CPF Account Number	Closing balance as last reported by the Audit/ A.O along with date of such balance {in rupee}	Contribution made subsequently {in rupee}	Total	Remarks {If dispute regarding closing balance the figure according to the Govt. employee should be mentioned in this column}
1.	-----	-----	-----	-----	GPF: HP-03 3766	₹ 4,01,120/-  Date: 11.07.2012	₹ 2,37,383/-	₹ 6,38,503/-	

Date :-18/09/2013

  
(Vikrant Kaundal)  
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**FORM No.-V**

**STATEMENT OF DEBITS AND OTHER LIABILITIES AS ON 31/12/2012**

1	Amount	--NIL--
2.	Name and address of creditor	N.A.
3.	Date of incurring liability	N.A.
4	Detail of transaction	N.A.
5	Remarks	N.A.

Date :-18/09/2013

  
(Vikrant Kaundal)  
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Barsar, Distt.-Hamirpur, H.P.

**Note:-**

1. Individual items of loans not exceeding three months emoluments of Rs.1,000/- whichever is less need be included.
2. In Column 6 information regarding permission, if any, obtained from or report made to the competent authority may also be given.
3. The term "emoluments" means pay and allowances received by the Government employee.
4. The statement should also include various loans and advances available to Government employee like advance for purchase of conveyances, house-building advance etc. {other than advances of pay and traveling allowance} advances from the G.P. Fund and loans of Life Insurance Policies and fixed deposit.